Act No. 5/19/76

Date of Assent 11/19/76

Date of Publication 11/19/76

BILL NO. 10 OF 1976

THE SHRI GOVINDAJI TEMPLE (AMENDMENT)

(As passed by the Legislative Assembly of Manipur)

An BILL A 4-

12 of 1972

to amend the Shri Govindaji Temple Act, 1972.

BE it enacted by the Legislature of Manipur in the Twenty-seventh Year of the Republic of India, as follows:—

1. (1) This Act may be called the Shri Govindaji Temple (Amendment) Act, 1976.

Short title & commence-ment

(2) It shall come into force at once.

17 af 1972

2. In section 2 of the Shri Govindaji Temple Act, 1972 (hereinafter referred to as the Principal Act), the existing clause (e) shall be deleted and thereafter the existing clauses from (f) to (n) shall be renumbered as (e) to (m).

Amendment of section 2

3. In section 4 of the Principal Act,-

Amendment of section 4

- (i) for the existing sub-section (2) and proviso thereto, the following shall be substituted, namely,—
 - "(2) The State Government shall appoint, as the President of the Board, a person who is not disqualified for any of the reasons specified in section 6, for a term of three years:

Provided that the same person shall not be appointed consecutively for more than three terms.";

- (ii) in between the words "Sub-Division" and "professing" occurring in the third line of the proviso to sub-section (3) the words "and such other officer holding a gazetted class II post, under him" shall be inserted.
- 4. In section 7 of the Principal Act, in between the words "hold office" and "for a period of three years" occurring in the second and third lines, the word "ordinarily" shall be inserted.

Amendment of section 7

5. In section 9 of the Prircipa! Act,

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(i) sub-section (1) and proviso thereto shall be celeted;

Amendment of section 9

(ii) the brackets and figure "(2)" of sub-section (2) shall be deleted and in between the words "from office" and "the Vice-President" occurring in the second line, the word "President" shall be inserted.

Amendment of section 10

6. The colon at the end of section 10 of the Principal Act and proviso thereto shall be deleted and thereafter the words and ful-stop "for the remainder of the term" shall be added.

Amendment of section 15

7. For the ful-stop occurring at the end of clause (h) of section 15 of the Principal Act, a colon shall be substituted and thereafter the following proviso shall be inserted, namely,—

"Provided that the Board shall, with the previous sanction and approval of the State Government, be competent to undertake and execute plans, schemes and constructions relating to or in connection with the matters defined and specified in (a) to (h) above to be financed wholly or partly by the State Government".

Amendment of section 22

- 8. In section 17 of the Principal Act,—
- (i) after substituting a colon for the ful-stop at the end of sub-section (1) the following proviso shall be inserted namely,—

"Provided that the institutions of Brahma Sabha, Pala Loishang, Pujari Loishang, Duhon Loishang, Pandit Loishang, Maibi Loishang, Pena Loishang, Jagoishabi Loishang, Cheirap Garod Loishang, Moibung Loishang and other minor Loishangs, whenever and wherever they are rendering services in connection with the Seva and Puja and other ceremonies and festivals of the Temple, shall be deemed to be subordinate and responsible to the Board.";

(ii) after substituting a colon for the ful-stop at the end of sub-section (2), the following proviso shall be inserted, namely,—

"Provided that in exceptional electronics when the temple-fund is not adequate for the ceremonies and festivals, the State Government may extend grants-in-aid to the Board.".

9. In section 22 of the Principal Act, after substituting a colon for the ful-stop at the end of sub-section (4) the following proviso shall be inserted, namely,—

"Provided that the pay and allowances of the officers and servants may be paid in kind in pursuance of the customary practice tollowed before the merger of Manipur into the Indian Union."